

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-295(PB)/2017

IN THE MATTER OF:

Innovsource Pvt. Ltd.

Vs

Getit Grocery Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :-

For the RESPONDENT :-

ORDER

Learned Counsel for the applicant has stated that the Committee of Creditors has not appointed any Resolution Professional although period of 30 days has expired from the date of appointment of the Interim Resolution Professional. The matter appears to be alive before the Committee of Creditors. The Committee of Creditors shall consider the matter at the earliest so that crucial time for CIRP is not lost.

List the matter on 6th March, 2018.

- S-d-7

(M. M. KUMAR)
PRESIDENT

- S-d-71

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

15.02.2018
V.Sethi